

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/MP/2024**

Subject : Petition under Section 79(1) (f) of the Electricity Act 2003 seeking damages as per the Power Sale Agreement dated 17.7.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.3.2024 in I.A No. 83 of 2024 in Appeal No. 29 of 2024 passed by the APTEL.

Date of Hearing : **7.10.2024**

Petitioner : TPDDL

Respondent : SECI

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, TPDDL  
Shri Anand Shrivastava, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL  
Shri Ankit Bandari, Advocate, TPDDL  
Shri Anurag Bansal, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

Case was heard through video conferencing.

2. During the hearing on 'admission', the learned counsel for the Petitioner, TPDDL, submitted that the Petition has been filed seeking damages as per the Power Sale Agreement and the pro-rata share of the performance Bank Guarantee encashed by the Respondent SECI pursuant to the order dated 18.3.2024 of the APTEL in I.A No. 83 of 2024 in Appeal No. 29 of 2024.

3. The Commission, after hearing the learned counsel, directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondent is permitted to file its reply, on or before **30.10.2024**, after serving a copy to the Petitioner, who may file its rejoinder by **14.11.2024**.



4. The Petition shall be listed for hearing on **26.11.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

